

Farm viability is possible, when cost of cultivation is reduced, yields per unit of farm are increased and farmers get remunerative prices on their produce. The Department has been implementing various schemes to meet this objective, viz. Soil Health Card Scheme (SHC), Neem Coated Urea, Paramparagat Krishi Vikas Yojana (PKVY), Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), National Agriculture Market scheme (e-NAM) and Pradhan Mantri Fasal Bima Yojana (PMFBY).

In addition, the Government provides interest subvention of 3% on short-term crop loans upto ₹ 3.00 lakh. Presently, loan is available to farmers at an interest rate of 7% per annum, which gets reduced to 4% on prompt repayment. Further, under Interest Subvention Scheme, in order to provide relief to the farmers on occurrence of natural calamities, the interest subvention of 2% shall continue to be available to banks for the first year on the restructured amount.

Further, the Government is implementing several Centrally Sponsored Schemes viz. National Food Security Mission (NFSM); Mission for Integrated Development of Horticulture (MIDH); National Mission on Oilseeds and Oilpalm (NMOOP); National Mission for Sustainable Agriculture (NMSA); National Mission on Agricultural Extension and Technology (NMAET) and Rashtriya Krishi Vikas Yojana (RKVY).

(c) The State Government of Madhya Pradesh has reported that there is no policy to give compensation to farmers who commit suicide.

Computerization under Integrated Court Management Information System

*145. SHRI N. GOKULAKRISHNAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Supreme Court is considering to become paperless in phases;

(b) whether it is also a fact that in the first five Courts, each Judge will have a computer before him and the Judges will peruse fresh case files on the computer; and

(c) whether it is also a fact that the Integrated Court Management Information System was almost ready to help the apex court registry gear up towards implementing paperless objective, if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):
(a) to (c) Yes. The Supreme Court is considering to become paperless in phases. Supreme Court of India has launched the Integrated Case Management Information System (ICMIS) on 10.05.2017. Integrated Case Management Information System (ICMIS) marks the introduction of digital filing, which is a step towards paperless Supreme Court.

The salient features of the system are:—

1. Web based case status displaying each movement of the case to lawyers/litigants and all stakeholders time to time,
2. Online availability of information,
3. Online availability of scanned paper books for judges,
4. Availability of WACOM interactive display panels for judges,
5. Login ids for High Courts to monitor cases,
6. Integration with software of Jail/Police Department,
7. Digitally signed certified copies,
8. File tracking,
9. Online fee calculator,
10. Online limitation calculator,
11. Online court fee payment gateway,
12. e-cause list,
13. Delivery of services to advocates and litigants

With the implementation of Integrated Case Management Information System and in furtherance towards making Supreme Court as paperless, in the first instance, interactive IT devices have been installed in the first nine courts of Supreme Court of India for accessing fresh matters in digitized form instead of paper books.

The web portal (www.sci.gov.in) has the provision to provide one login credential each for every Ministry/Department of Government of India to enable them to have access to their case details/documents in the Supreme Court of India. In the process of digitization of old records in the Supreme Court approximately two crores thirty lakhs pages (about 2.10 lakh case records) have been scanned.

Reuse policy for resources of sick fertilizer units

*146. SHRI PRAMOD TIWARI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government has any 'reuse policy' for the land and other resources of sick fertilizer units;
- (b) if so, the detailed facts and data thereof;
- (c) if not, the factual and explanatory reasons therefor; and
- (d) the details of the plan outlay and administrative barriers, if any, in this regard?